GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.2289 TO BE ANSWERED ON 8.7.2019

RENTING OF HERITAGE SITES FOR FILM SHOOTING

2289. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government is renting out our old heritage structures & monuments for the photography & film shooting purposes;
- (b) if so, the details thereof and the details of the rules framed up for this purpose;
- (c) the list of the sites State-wise which the Government is considering for renting out;
- (d) whether the use of drones especially at night in these archaeological sites is permitted for films photography; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a) Photography is permitted at monuments. Though, monuments are not rented out, filming is permitted within premises of monument on payment of fee.
- (b Filming permissions are governed under Ancient Monuments and Archaeological Sites and Remains Rules, 1959. The details are given at Annexure.
- (c) Photography and filming could be taken up at all centrally protected monuments.
- (d) No, Sir.
- (e) Does not arise.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.2289 FOR 8.7.2019

Rules for filming operation: -

- Interested person shall submit an application to the Director General, Archaeological Survey of India in Form IX indicating date of filming and name of monument;
- 2. Applicable fee for filming is as under:
 - (a) for filming of World Heritage monument Rs.1,00,000/- per day (sunrise to sunset) with Rs.50,000/- refundable security deposit;
 - (b) for filming of other monuments Rs.50,000/- per day (sunrise to sunset) with Rs.10,000/- refundable security deposit.
- 3. The script of filming, is required to be submitted with application;
- 4. On examination of application, permission is granted with following conditions:
 - (a) the licence shall not be transferable and shall be valid for the period specified therein;
 - (b) nothing shall be done by the licensee or any member of his party which has, or may have, the effect of exposing any part of the monument or attached lawn or garden to the risk of damage;
 - (c) the filming operation shall be restricted to that part of the monument in respect of which the licence has been granted;
 - (d) no extraneous matter, such as water, oil, grease or the like, shall be applied on any part of the monument;
 - (e) the generating plant for electric power, wherever required, shall be placed away from the monument or the attached lawn or garden;
 - (f) the filming operation shall not obstruct or hamper the movement of persons who may lawfully be within the precincts of the monuments and
 - (g) any other condition which the Director-General may specify in the licence.